

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL No. 131 of 2019 &  
IA No. 1551 of 2018**

**Dated : 27<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**DNH Power Distribution Company Limited ...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri  
Mr. Amal Nair

Counsel for the Appellant(s) : Mr. Amit Kapur  
Mr. Vishrov Mukerjee  
Ms. Raveena Dhamija  
Mr. Yashawi Kant for R-2

**ORDER**

We have heard learned counsel for the parties.

**Order is Reserved.** Learned counsel for the parties may file short notes on or before 30.08.2019 with advance copy to the other side.

**(Ravindra Kumar Verma)  
Technical Member**

*ts/pk*

**(Justice Manjula Chellur)  
Chairperson**